

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-101

(IB)-195(ND)/2017

in

C.A No. 4 & 434 /C-III/ND/2019

C.A No. 1226 &1322 /C-III/ND/2020

IN THE MATTER OF:

M/s. IndusInd Bank Ltd

Vs.

Gallium Industries Ltd

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC Code 2016

Order delivered on 27.07.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC

: Mr. Rakesh Kumar, Mr. Dhruv Gupta, Mr. Rajesh Meena, Ms. Preeti Kashyap, Advocates

For the Respondent/CD

: Mr. Morihiro Kusakabe, Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Anshuman Mohan Chaturvedi, R-4

For the Liquidator

: Mr. Pradeep Dahiya & Nalin Kaushik for liquidator Mr. Vijender Sharma

ORDER

C.A. 1226 of 2020 & C.A. 1322 of 2020:-

Matter has been mentioned in relation to **CA 1226 of 2020 & CA 1322 of 2020** by the counsel for Respondent No. 5 & 6 in **CA 434 of 2019**. The prayer is to set aside the Ex- parte order dated 9th January 2020 on the ground that due to communication gap. The Respondent No. 5 & 6 could not be represented by the counsel on that day. The reason given is plausible. Therefore, the Ex-parte order dated 9th January 2020 which was passed against R-5 & 6 stands *set aside*. The **CA 1226 of 2020 & CA 1322 of 2020** are allowed.

CA 434 of 2019:-

The Counsel for the Applicant is present. The Counsel for the Respondent No. 1 is present. The counsel for the Respondent No. 4 is present. The Counsel for the Respondent No. 5 & 6 is present. The Counsel for Respondent No. 5 & 6 is directed to file short notes on submissions. Post for final submissions.

List the matter on 29th July 2020.

CA 4 of 2019:-

Counsel for the Applicant is present. Counsel for the Non-Applicant is present.

List the matter on 29th July 2020.

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA

CA No. 4 and 434 of 2019
CA No. 1226 and 1332 of 2020.
IB No. 195 (ND) / 2017